

SCHEDULED CASTES

335. **Shri P. N. Rajabhoj:** (a) Will the Minister of Defence be pleased to state whether the rule regarding representation of Scheduled Castes in services is being applied to the appointments in the Kirkee Ordnance Factory, Central Ordnance Depot, Dehu Road, Talegaon?

(b) If so, how many vacancies have occurred in this depot from 1950 to 1953?

(c) How many scheduled castes candidates have been appointed in cadres I, II III and IV?

(d) If the due proportion have not been appointed, what are the reasons therefor?

The Deputy Minister of Defence (Shri Satish Chandra): (a) Yes.

(b) Class I—Nil,

Class II—Nil,

Class III—12,

Class IV—22.

(c) Class III—Nil,

Class IV—2.

(d) In this Depot the number of Scheduled Castes employees in Class III and Class IV posts exceeds the minimum percentage laid down for recruitment. Accordingly the Depot authorities thought that no special reservation was called for at present. The Depot authorities have now been informed that irrespective of the number of posts held by men of Scheduled Castes, the prescribed percentage of reservation in favour of the Scheduled Castes should be applied to future vacancies.

देशी राज्यों की सेनाओं का एकीकरण

३३६ श्री आर० सी० शर्मा : क्या प्रति रक्षा मंत्री यह बतलाने की कृपा करेंगे
341 P&D

(क) मध्य भारत में विलीन होने वाली देशी राज्यों की सेनाओं के ऐसे कितने सैनिक हैं जो एकीकरण के फलस्वरूप भारतीय सेना में नहीं लिये जा सके;

(ख) क्या इस प्रकार सेवामुक्त सैनिकों को कहीं और कार्य देने के लिये कोई प्रयत्न किये गये हैं ;

(ग) कितने सैनिकों को कार्य मिल चुका है; तथा

(घ) एकीकरण के समय मध्य भारत में देशी राज्यों की सेना की कुल संख्या क्या थी ?

The Deputy Minister of Defence (Sardar Majithia): (a) Officers—161.

Other Ranks—8,011.

(b) and (c). Yes; so far 3,095 have been found alternative employment.

(d) Officers—241.

Other Ranks—10,191.

FEDERAL FINANCIAL INTEGRATION

337. **Shri M. L. Dwivedi:** (a) Will the Minister of States be pleased to state the reasons why only four States, namely Rajasthan, Pepsu, Madhya Bharat, and Saurashtra are to be reviewed by the Committee which has been appointed to go into the question of federal financial integration and not others?

(b) Is there any other plan or proposal under consideration for such of the States as are not included within the scope of this Committee to review their cases for development in order to bring them into line with the rest of India?